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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.N1.668 of 1997.

(by Hon'ble Sri H. RAJENDRA PRASAD, MEMBER (A))

Date: 23--5--1997.

Between:

M. Vasudeva. .. Applicant.

and

1. Sr. Divisional Personnel Officer,
South Central Railw_{ay},
Vijayawada.

2. Chief Medic_{al} Superintendent,
South Central Railw_{ay},
Vijayawada.

3. Divisional Medic_{al} Officer,
Health Unit, S.C.Railw_{ay},
Ongole.

Respondents.

Counsel for the applicant: Mr. J.M. Naidu.

Counsel for the respondents: Sri V. Bhimanna.

JUDGMENT.

(by Hon'ble Shri H. Rajendra Prasad, Member (A))

O.A.No.668/1997.

(by Hon'ble Shri H. RAJENDRA PRASAD, MEMBER (A)

Date: 23--5--1997.

Heard Mr. J.M.Naidu for the applicant and Sri V. Bhimanna for the respondents.

The applicant is basically aggrieved about the non-reimbursement of certain expenses incurred by him while he was an inpatient in a Madras Hospital, reportedly on a reference from the Authorities of the Railway Hospitals at Ongole and Vijayawada. These facts are, however, are not very clear from the O.A. It is not known whether the kind of ailment the applicant was suffering from did indeed need to be referred to a hospital outside the applicant's railway Zone, or whether he was at all referred to, or whether he is entitled to any of the expenses claimed by him.

It is clear, however, that the applicant has incurred some expenditure in connection with his treatment.

It is noticed from Annexure IX that the applicant has submitted a representation to the Chief Medical Superintendent, Railway Hospital at Vijayawada, on 20-1-1997. According to the applicant, the said representation has not yet been disposed of.

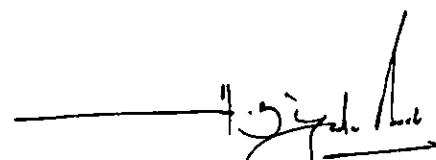
Considering the facts as stated in the application, and to the extent they convey any clear meaning, it is hereby directed that the 2nd respondent shall dispose of the representation of the applicant dated 20-1-1997 on

2/5/

: 3 :

merits in accordance with law within three weeks
from the date of receipt of a copy of this order.

Thus the O.A., is disposed of at the
admission stage.


H. RAJENDRA PRASAD,

MEMBER (A)

Date: 23--5--1997.

Dictated in open Court.

sss.


Deputy Registrar (A) cc
23597

NOTE:

C.C. today.
(B.O.)

O.A.668/97.

To

1. The Sr.Divisional Personnel Officer,
SC Rly, Vijayawada.
2. The Chief Medical Superintendent,
SC Rly, Vijayawada.
3. The Divisional Medical Officer,
Health Unit, SC Rly, Ongole.
4. One copy to Mr.M J.M.Naidu, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Hon'ble Member(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

~~23/6/97~~

~~C.C. to day~~

~~T COURT~~

1.

~~23/5/97~~

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 23-5-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No. 668/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to costs

